

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.101/98

Wednesday, this the 8th day of December, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

1. P.M.Mary(TS/387/EKM),  
Ward Sahayika,  
Cochin Naval Base.
2. K.K.Meenakshy(TS/9816/EKM),  
Ward Sahayaka,  
Cochin Naval Base.
3. E.Ponnamma(PS/2139/TVA),  
Safaiwala,  
Cochin Naval Base.

- Applicants

By Advocate mr M Rajagopalan

Vs

1. Union of India represented by  
the Secretary,  
Ministry of Defence,  
New Delhi.
2. Chief Controller of Defence Accounts(P),  
Allahabad.
3. Defence Pension Disbursing Officer,  
Ernakulam.
4. Defence Pension Disbursing Officer,  
Kottayam.

- Respondents

By Advocate Mr KR Rajkumar, ACGSC

The application having been heard on 8.12.99, the Tribunal on the same day delivered the following:

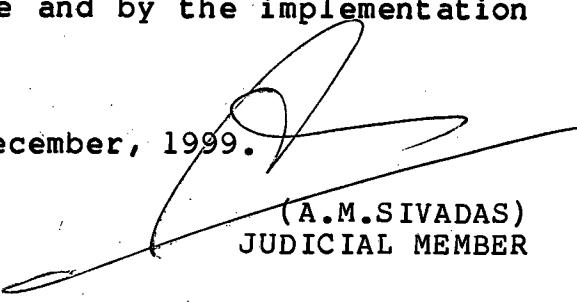
O R D E R

Learned counsel appearing for the applicants submitted that in pursuance of the O.M. of the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Pension & Pensioners Welfare, New Delhi, bearing No.45/73/97-P&PW(G) dated 2nd of July, 1999, necessary orders in respect of re-employed pensioners have

been issued by the Ministry of Defence and therefore, this O.A. can be closed with liberty to agitate, if the applicants are aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders.

2. Accordingly, this O.A. is closed with liberty to agitate, if the applicants are aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders. No costs.

Dated, the 8th of December, 1999.

  
(A.M.SIVADAS)  
JUDICIAL MEMBER

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